

**THE SREE CHITRA TIRUNAL INSTITUTE FOR MEDICAL
SCIENCES AND TECHNOLOGY, TRIVANDRUM
(AMENDMENT) ACT, 2005**

No. 40 of 2005

[5th September, 2005.]

**An Act to amend the Sree Chitra Tirunal Institute for Medical Sciences and
Technology, Trivandrum Act, 1980.**

BE it enacted by Parliament in the Fifty-sixth Year of the Republic of India as follows:—

1. This Act may be called the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum (Amendment) Act, 2005.

Short title

52 of 1980.

2. In section 6 of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum Act, 1980, in sub-section (2), the following words shall be added at the end, namely:—

Amendment of section 6.

"or he becomes Speaker or Deputy Speaker of the House of the People, or Deputy Chairman of the Council of States, or a Minister."